



**Government of Jammu and Kashmir
Civil Secretariat, Finance Department.**

Notification

Jammu, the **26th March** 2018.

SRO 142 :- In exercise of powers conferred by proviso to Section 124 of the Constitution of Jammu and Kashmir, the Governor is pleased to direct that the following amendment shall be made in Jammu and Kashmir Family Pension cum Gratuity Rules, 1964, namely:-

In rule 24, Para (II) of Government Instruction No. 1 shall be substituted by the following:-

"II. Where in any case a State Government servant is also in receipt of a State 'Family Pension' on behalf of his/her spouse as the case may be 'Dearness Allowance' in such cases shall be drawn either on Basic Pay or on Basic Family Pension whichever may be higher/more beneficial."

By order of the Governor.

Sd/-
(Navin K. Choudhary), IAS,
Principal Secretary to Government,
Finance Department.

No.: A/14(85)-Temp- **806**

Copy to the:-

Dated: **26**-03-2018

Standard endorsement.

1. Advocate General J&K High Court Srinagar/Jammu.
2. All Financial Commissioners.
3. Principal Accountant General, J&K Srinagar/ Jammu.
4. All Principal Secretaries to Government.

